



सत्यमेव जयते

Government of India / भारत सरकार
Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय
Department of Commerce / वाणिज्य विभाग
Directorate General of Foreign Trade / विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली
VANIJYA BHAWAN, AKBAR ROAD, NEW DELHI / वाणिज्य भवन, अकबर रोड, नई दिल्ली
Email Office : dgft@nic.in , Phone Office : 011-23062777

Meeting No - NC/3/MEET/Dec/202223/15

Meeting Date - 29/12/2022

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Dec/202223/15 dated 29/12/2022 under the Chairmanship of Shri Rajiv Kumar Soni, Jt. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri D.N. Mathur, Technical – 1	Consultant
2	Shri Nand Lal, Technical – 2	Consultant
In attendance		
1	Shri Ajay Kumar, Deputy Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

3. The committee went through the Minutes of earlier Meeting No. /3/MEET/Dec/202223/16 dated 21/12/2022.

MANUAL CASES

Case No.	A-01
Meeting No.	NC/3/MEET/Dec/202223/15
Date	29/12/2022
Firm's Name	M/s Privi Speciality Chemicals Limited
HQ F. No.	01/82/162/00002/AM23/DES-III [P-32923]
Office of Development Commissioner, SEEPZ Special Economic Zone, Mumbai D.O. Letter No.	SEEPZ-SEZ/EOU/99/05-06/Vol-III/11754
Advance Authorization No. and Date	Not Applicable
Subject	Request of M/s Privi Speciality Chemicals Limited for fixation of wastage norms of 30 export products - Office of Development Commissioner, SEEPZ, SEZ, Mumbai
Decision: The Committee considered the request of firm and it was decided to refer the case to Department of Chemical & Petrochemicals (D/o C&PC) for their comments.	

Case No.	A-02
Meeting No.	NC/3/MEET/Dec/202223/15
Date	29/12/2022
Subject:	Request of M/s Payal Polyplast Pvt. Ltd. for issuance of clarification in respect of (PVC) Plasticizer (DOP) as per NC's earlier decision and as per SION A-1303
Decision: The Committee considered the request of firm in the presence of technical experts and it was observed that Plasticizer is a chemical compounded added to a synthetic resin to produce or promote plasticity and flexibility and to reduce brittleness. Plasticizers for plastics are additives, most commonly Phthalate Esters in PVC Applications. Almost 90% of Plasticizers are used in PVC for improved flexibility. In view of above, it is clarified that Di-Octyl Phthalate (DOP) is one of the PVC Plasticizer, the norms for which are fixed at SION No. A-1303. NC-3 has already given the same clarification to M/s PCL Oil & Solvents Ltd. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-02
Meeting No.	NC/3/MEET/Dec/202223/15
Date	29/12/2022
Subject:	Request of M/s Payal Polyplast Pvt. Ltd. for issuance of clarification in respect of PVC Plasticizer (DINP) as per NC's earlier decision and as per SION A-3151
Decision: The Committee considered the request of firm in the presence of technical experts and it was observed that Plasticizer is a chemical compounded added to a synthetic resin to produce or promote plasticity and flexibility and to reduce brittleness. Plasticizers for plastics are additives, most commonly Phthalate Esters in PVC Applications. Almost 90% of Plasticizers are used in PVC for improved flexibility. In view of above, it is clarified that Di-Isononyl Phthalate (DINP) is one of the PVC Plasticizers the norms for which are fixed at SION No. A-3151. NC-3 has already given the same clarification to M/s PCL Oil & Solvents Ltd. RA concerned may take further necessary action as per above decision of NC.	

Meeting ended with thanks to Chair and participants
